

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 133 of 2021**

In the matter of:

BSE Ltd.

....Appellant

Vs.

ACIL Cotton Industries Ltd.

....Respondent

Present:

Appellant: Ms. Surekha Raman, Mr. Vijay Valsan, Advocates.

Respondent:

ORDER

(Through Virtual Mode)

25.02.2021: The issue raised in this appeal against rejection of application filed under Section 9 of the Insolvency and Bankruptcy Code, 2016 ("I&B Code" for short) *inter alia* on the ground of limitation in terms of the impugned order dated 31st December, 2020 passed by the Adjudicating Authority (National Company Law Tribunal), Ahmedabad Bench, Court-2, is that there is continuing cause of action besides there being acknowledgment of liability on the part of Respondent- Corporate Debtor, thus the impugned order cannot be sustained.

Issue notice upon Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

Contd/-.....

List the appeal 'for admission (after notice)' on 17th March, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g